



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 1314/2020

New Delhi, this the 17th day of September, 2020

(through video conferencing)

**Hon'ble Mr. Pradeep Kumar, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Sh. Subhash Chander Rathee
 Driver in DTC
 S/o Sh. Karan Singh,
 P/o Village Sankhol,
 Pana Deepu, Tehsil Bahadurgarh,
 District-Jhajjar, Haryana
 Age-42 years
 Group 'C'

(By Advocate: Mr Sachin Chauhan)

Versus

1. Delhi Transport Corporation
 Through its Chairman,
 D.T.C. I.P Depot,
 New Delhi
2. The Regional Manager
 Regional Manager Officer
 Delhi Transport Corporation,
 West Zone, Maya Puri,
 New Delhi
3. The Depot Manager
 Delhi Transport Corporation,
 Hari Nagar Depot-2,
 New Delhi-110064
4. Mathura Transport Authority
 Civil Lines, Mathura Cantonement,
 Mathura, Uttar Pradesh-281001 Respondents

(By Advocate: Mr Manish Garg)

O R D E R (ORAL)



Mr Pradeep Kumar, Member (A):-

Mr Sachin Chauhan, learned counsel appeared for the applicant and Mr Manish Garg, learned counsel appeared for the respondents.

2. The applicant is aggrieved at issuance of a show cause notice. This OA has been filed seeking relief against this Show Cause notice.

3. After arguing for sometime, learned counsel for applicant seeks permission to withdraw the present OA with liberty to file his reply against the show cause notice. He may prefer OA later, if so advised.

4. Heard. Permission is granted.

5. The present OA stands dismissed as withdrawn with the aforesaid liberty.

(R.N. Singh)
Member (J)

(Pradeep Kumar)
Member(A)